

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 147/TT/2016**

Subject : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for 400 kV D/C Patiala-Panchkula Transmission Line under "Northern Region System Strengthening Scheme-XXXII (NRSS-XXXII) in Northern Region."

Date of Hearing : 5.10.2016

Coram: Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : UPPCL and 16 others

Parties present: Shri S. S. Raju, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S. K. Agarwal, Advocate, Rajasthan Discoms  
Shri A. P. Sinha, Advocate, Rajasthan Discoms  
Shri S. P. Das, Advocate, Rajasthan Discoms

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of 400 kV D/C Patiala-Panchkula Transmission Line under "Northern Region System Strengthening Scheme-XXXII (NRSS-XXXII) in Northern Region for 2014-19 tariff block. The petition was filed on the basis of the Management Certificate and the Auditor Certificate will be filed in a week's time. The representative of the petitioner submitted that the scheduled date of commercial operation of the instant asset was 13.6.2016 and it was commissioned before the scheduled date on 1.5.2016. He submitted that the RPC Certificate under proviso (iii) of Regulation 24(2) will be filed in two weeks time and requested to allow additional RoE of 0.5% for commissioning with the timeline specified in the 2014 Tariff Regulations.

2. The learned counsel for Rajasthan Discoms submitted that the reply to the petition has already been filed and tariff may be allowed only after the petitioner submits the RPC certificate.



3. The Commission directed the petitioner to file the following additional information on affidavit, by 17.10.2016, with advance copy to the respondents:-

- a) The Auditor Certificate for the capital expenditure incurred as on COD and estimated capital expenditure incurred after COD as per requirement of the 2014 Tariff Regulations.
- b) The revised tariff forms based on Auditor's certificate.
- c) The year-wise expenditure on account of IDC and IEDC on cash basis.
- d) Break-up of IDC and IEDC on cash basis, upto SCOD, from SCOD to COD and further as per Regulation 11 (A) (1) of 2014 Tariff Regulations. Amount of capital liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block.
- e) RPC certificate as per proviso (iii) of Regulation 24 (2) stating that the particular element will benefit the system.
- f) An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.

4. The Commission further directed the parties to complete the pleadings by 24.10.2016. The Commission further observed that no extension of time shall be granted and in case, no information is filed within the due date, the matter shall be considered based on the available records.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

